

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 136
05/241-242/PB/2019

IN THE MATTER OF:

Amit Gupta

..... Petitioners/Applicant

v.

Skyscraper Buildcon Pvt. Ltd.

.... Respondent

SECTION: Under Section 241-242

Order delivered on 01.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Petitioner(s):

Mr. Devendra Singh & Mr. Karan Rajpurohit, Advs.

ORDER

According to the affidavit of service respondent No. 2, 3 & 6 have been served whereas respondent No. 4 has also been served as the adult member of the family, his wife has refused to accept the service. Respondent No. 5 is also served by email. Respondent No. 1 could not be served as no company is found at the registered address. Despite service no one has put in appearance on behalf of the respondent.

The ROC is directed to furnish copies of documents required in prosecuting this case.

List for arguments on 26.03.2019.

Sdl—

(M.M.KUMAR)
PRESIDENT

Sdl—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)